

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 11 OF 2018 &
IA NO. 1676 OF 2018**

Dated: 21st January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Pithampur Audyogik SangathanAppellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Varun Kapur

Counsel for the Respondent(s) : Ms. Swagatika Sahoo for R-1

Mr. Aashish Anand Bernard

Mr. Paramhans for R-2

ORDER

IA NO. 1676 OF 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the application, delay in filing reply is condoned and reply is taken on record. The Application is disposed of.

APPEAL NO. 11 OF 2018

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 05.02.2019 with advance copy to the other side.

List the matter on **26.02.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

Ts/vg